

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**CP/021/00074/2019 in OA/021/01130/2017**

HYDERABAD, this the 18<sup>th</sup> day of December, 2020.



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

M. Raj Kumari W/o Late M. Prakash,  
Ex-Mil. Farm Hand (TS), Aged about : 35 years,  
Plot.No.15, Ram Raj Nagar Near Hi-Tech School,  
Old Bowenpally, Secunderabad-500011.

...Applicant

(By Advocate : Mrs. Rachna Kumari)

Vs.

1. Union of India represented by  
The Director General of Military Farms,  
QMG Branch, Army Head Quarters,  
West Block, R.K. Puram, New Delhi.
2. Mr. Sudheer Kashyap,  
The Deputy Director General of Military Farms,  
Quartermaster General's Branch,  
Integrated HQ of Ministry of Defence (Army),  
West Block, R.K. Puram, New Delhi.
3. Mr. N.R. Kulkarni,  
The Director of Military Farms,  
Head Quarters, Southern Command,  
Kirkee, Pune.
4. Lt. Col. K. Joseph,  
The Officer-in-Charge,  
Military Farms, Bowenpally,  
Secunderabad. ....Respondents/Contemnors

(Respondent No.1 not necessary Party)

(By Advocate: Mrs. B. Gayatri Varma, Sr. PC for CG)

---

**ORAL ORDER**  
**(As per Hon'ble Mr. Ashish Kalia, Judl. Member)**



**Through Video Conferencing:**

This Contempt Petition is filed by the petitioner complaining non-implementation of the order of the Tribunal in OA No.74/2019.

2. Heard Smt. Rachna Kumari, learned counsel for the petitioner and Smt. K. Rajitha representing Smt. B. Gayatri Varma, learned Senior Standing Counsel appearing for the respondents.
3. Learned counsel for the petitioner submitted that OA No.74/2019 was disposed of with a direction to the respondents to assess the indigent circumstances of the applicant while examining his request for compassionate appointment. Still he has not been given offer of appointment on compassionate grounds.
4. Smt. K. Rajitha submitted that the petitioner is found to be in indigent conditions but he is otherwise not eligible for grant of compassionate appointment.
5. After hearing the learned counsel on either side, the Contempt Petition is closed with liberty to the petitioner to re-approach this Tribunal for residual reliefs arising out of the order passed by the respondents.

**(B.V.SUDHAKAR) (ASHISH KALIA)**  
**ADMINISTRATIVE MEMBER**                           **JUDICIAL MEMBER**

/pv/

